

PUBLIC ANNOUNCEMENT UNDER THE PROVISIONS OF REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13 (1), 14, AND 15 (1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AND SUBSEQUENT AMENDMENTS THERETO

**FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF
PET PLASTICS LIMITED**

Corporate Identification Number: L25200MH1985PLC037217;

Registered Office: 3rd Floor, Panchratna Building, Opera House, Mumbai – 400004, Maharashtra, India;

Contact Number: +91-22-66344067/+91-22-23672418; **Fax Number:** +91-22-23615564;

Email Address: ppl@petplasticslimited.com/ petplasticslimited@gmail.com;

Website: www.petplasticslimited.com;

OPEN OFFER FOR ACQUISITION OF UP TO 1,30,000 OFFER SHARES REPRESENTING 26.00% OF THE VOTING CAPITAL OF PET PLASTICS LIMITED, THE TARGET COMPANY, FROM ITS PUBLIC SHAREHOLDERS AT AN OFFER PRICE OF ₹175.00/-, PAYABLE IN CASH, BY MR. ABHINATH MANIKRAO SHINDE (ACQUIRER 1), AND MR. KETAN ISHWARLAL KATARIA (ACQUIRER 2), THE ACQUIRERS, PURSUANT TO AND IN COMPLIANCE WITH THE PROVISIONS OF REGULATIONS 3 (1) AND 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED.

This Public Announcement is being issued by Swaraj Shares and Securities Private Limited, the Manager to the Open Offer ('Manager'), for and on behalf of the Acquirers to the Public Shareholders of the Target Company pursuant to, and in compliance with the provisions of Regulations 3(1), and 4 read with Regulations 13, 14, and 15(1) and other applicable provisions of the SEBI (SAST) Regulations.

1. DEFINITIONS AND ABBREVIATIONS

For the purpose of this Public Announcement, the following terms shall have the same meanings assigned to them below:

- 1.1. **'Acquirer 1'** refers to Mr. Abhinath Manikrao Shinde, son of Mr. Manikrao Tabaji Shinde, aged about 38 years, Indian Resident, bearing Permanent Account Number 'BQYPS1557B' allotted under the Income Tax Act, 1961, resident at Balam Takli, Shevgaon, Ahmadnagar – 414504, Maharashtra, India.
- 1.2. **'Acquirer 2'** refers to Mr. Ketan Ishwarlal Kataria, son of Mr. Ishwarlal Kataria, aged about 50 years, Indian Resident, bearing Permanent Account Number 'ADOPK3265C' allotted under the Income Tax Act, 1961, resident at Office Number 803, Skyline Wealthspace, WING C2 Millar Compound, Premier Road, Vidyavihar West, DMART, Ghatkopar West, Mumbai – 400086, Maharashtra, India.
- 1.3. **'Acquirers'** collectively refers to Acquirer 1, and Acquirer 2.
- 1.4. **'BSE'** is the abbreviation for BSE Limited being the only stock exchange on which the Equity Shares of the Target Company are listed.
- 1.5. **'CIN'** means Corporate Identification Number issued under the Companies Act, 1956/ Companies Act, 2013, and the rules made thereunder.
- 1.6. **'DIN'** means Director Identification Number issued and allotted under the Companies Act 1956/ Companies Act, 2013, and the rules made thereunder.
- 1.7. **'Equity Shares'** means fully paid-up equity shares of face value of ₹10.00/- each.
- 1.8. **'Identified Date'** means the date falling on the 10th Working Day prior to the commencement of the Tendering Period for the Offer, for the purposes of determining the Public Shareholders to whom the Letter of Offer shall be sent. It is clarified that all the Public Shareholders (registered or unregistered) who own Equity Shares are eligible to participate in this Offer at any time before expiry of the Tendering Period.
- 1.9. **'ISIN'** is the abbreviation for International Securities Identification Number.
- 1.10. **'Manager'** refers to Swaraj Shares and Securities Private Limited, the Manager to the Offer.



- 1.11. **‘Offer’** means an open offer being made by the Acquirers for acquisition of up to 1,30,000 Offer Shares representing 26.00% of the Voting Share Capital of the Target Company, at an offer price of ₹175.00/- per Offer Share, to the Public Shareholders of the Target Company, payable in cash, assuming full acceptance aggregating to a maximum consideration of ₹2,27,50,000.00/-, that will be offered to the Public Shareholders who validly tender their Offer Shares in the Offer.
- 1.12. **‘Offer Documents’** shall mean Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendation of the Committee of the Independent Directors of the Company, Pre-Offer Cum Corrigendum to Detailed Public Statement, and Post Offer Public Announcement, and any other notices, advertisements, and corrigendum issued by or on behalf of the Manager.
- 1.13. **‘Offer Period’** means the period from the date of entering into an agreement, to acquire the Sale Shares, and Voting Share Capital in, or control over, the Target Company requiring a Public Announcement or the date on which the Public Announcement has been issued by the Acquirers, i.e. Thursday, October 03, 2024, and the date on which the payment of consideration to the Public Shareholders whose Equity Shares are validly accepted in this Offer, is made, or the date on which this Offer is withdrawn, as the case may be.
- 1.14. **‘Offer Price’** is a price of ₹175.00/- per Offer Share, to the Public Shareholders of the Target Company, payable in cash, assuming full acceptance aggregating to a maximum consideration of aggregating to an amount of ₹2,27,50,000.00/-, that will be offered to the Public Shareholders who validly tender their Equity Shares in the Offer.
- 1.15. **‘Offer Shares’** means an open offer being made by the Acquirers for acquisition of up to 1,30,000 Offer Shares, representing 26.00% of the Voting Share Capital of the Target Company.
- 1.16. **‘Promoters’** refers to the existing promoters of the Target Company (accordance with the provisions of Regulations 2 (1) (s), and 2 (1) (t) of the SEBI (SAST) Regulations, read with Regulations 2 (1) (oo) and 2 (1) (pp) of the SEBI (ICDR) Regulations), in this case, namely being, Mr. Ritesh Vijay Vakil, Mr. Mahalas, and M/s Fair Heaven Plastic and Chemical Private Limited.
- 1.17. **‘PAN’** is the abbreviation for Permanent Account Number allotted under the Income Tax Act, 1961.
- 1.18. **‘Public Announcement’** means the Public Announcement dated Thursday, October 03, 2024, issued in accordance and compliance with the provisions of Regulations 3(1), and 4 read with Regulations 13 (1), 14, and 15 (1) of the SEBI (SAST) Regulations.
- 1.19. **‘Public Shareholders’** shall mean all the public shareholders of the Target Company who are eligible to tender their Equity Shares in the Open Offer, excluding the Acquirers, the existing Promoters of the Target Company, Selling Public Shareholder, parties to the Share Purchase Agreements, and persons deemed to be acting in concert with such parties.
- 1.20. **‘Sale Shares’** collectively refers to 2,45,500 Equity Shares representing 49.10% of the Voting Share Capital of the Target Company, to be acquired from the Selling Shareholders.
- 1.21. **‘SCRR’** means Securities Contract (Regulation) Rules, 1957, as amended.
- 1.22. **‘SEBI’** means Securities and Exchange Board of India.
- 1.23. **‘SEBI (ICDR) Regulations’** refers to Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 and subsequent amendment thereto.
- 1.24. **‘SEBI (LODR) Regulations’** refers to Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and subsequent amendment thereto.
- 1.25. **‘SEBI (SAST) Regulations’** refers to Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendment thereto.
- 1.26. **‘Selling Promoter Shareholder’** refers to the existing promoter, Mr. Ritesh Vijay Vakil, who has entered into a Share Purchase Agreement dated Thursday, October 03, 2024, with Acquirers.
- 1.27. **‘Selling Public Shareholder’** refers to the existing public of the Target Company, Navigant IR Services Private Limited, who has entered into a Share Purchase Agreement dated Thursday, October 03, 2024, with Acquirer 1.
- 1.28. **‘Selling Shareholders’** refers to the existing promoter of the Target Company, Mr. Ritesh Vijay Vakil, who has entered into a Share Purchase Agreement dated Thursday, October 03, 2024, with the Acquirers, and the public shareholder of the Target Company, Navigant IR Services Private Limited, who has entered into a Share Purchase Agreement dated Thursday, October 03, 2024, with Acquirer 1.



- 1.29. **‘Share Purchase Agreement with the Selling Promoter Shareholder’** refers to the share purchase agreement dated Thursday, October 03, 2024, executed between the Acquirers and the Selling Promoter Shareholder, pursuant to which the Acquirers have agreed to acquire 1,45,500 Sale Shares representing 29.10% of the Voting Share Capital of the Target Company, at an negotiated price of ₹124.00/- per Sale Share, aggregating to a maximum consideration of ₹1,80,42,000.00/-, payable subject to the terms and conditions specified in the said Share Purchase Agreement.
- 1.30. **‘Share Purchase Agreement with the Selling Public Shareholder’** refers to the share purchase agreement dated Thursday, October 03, 2024, executed between Acquirer 1 and the Selling Public Shareholder, pursuant to which Acquirer 1 has agreed to acquire 1,00,000 Sale Shares representing 20.00% of the Voting Share Capital of the Target Company, at an negotiated price of ₹130.00/- per Sale Share, aggregating to a maximum consideration of ₹1,30,00,000.00/-, payable subject to the terms and conditions specified in the said Share Purchase Agreement.
- 1.31. **‘Share Purchase Agreements’** collectively refers to the Share Purchase Agreement entered by the Acquirers with the Selling Promoter Shareholder, and Share Purchase Agreement entered by Acquirer 1 with the Selling Public Shareholder.
- 1.32. **‘Target Company’** or **‘PETPLST’** refers to M/s Pet Plastics Limited, a public limited company incorporated under the provisions of the Companies Act, 1956, bearing corporate identity number ‘L25200MH1985PLC037217’, bearing Permanent Account Number allotted under the Income Tax Act, 1961 ‘AAACP3011D’, with its registered office located at 3rd Floor, Panchratna Building, Opera House, Mumbai – 400004, Maharashtra, India.
- 1.33. **‘Tendering Period’** shall have the meaning ascribed to it under Regulation 2(1) (za) of the SEBI (SAST) Regulations.
- 1.34. **‘Voting Share Capital’** shall mean the total voting Equity Share capital of the Target Company on a fully diluted basis expected as of the 10th Working Day from the closure of the Tendering Period for the Offer.
- 1.35. **‘Working Day’** refers to the day which shall have the meaning ascribed to it under Regulation 2(1)(zf) of the SEBI (SAST) Regulations.

2. OFFER DETAILS

Offer Size	The Acquirers hereby make this Offer to the Public Shareholders of the Target Company to acquire up to 1,30,000 Offer Shares representing 26.00% of the Voting Share Capital of the Target Company, subject to the terms and conditions specified in this Public Announcement, and the Offer Documents, that are proposed to be issued in accordance with the SEBI (SAST) Regulations.
Offer Price / Consideration	The Offer is being made at a price of ₹175.00/- per Offer Share. The Equity Shares of the Target Company are infrequently traded in accordance with the provisions of Regulation 2 (1) (j) of the SEBI (SAST) Regulations, and hence the Offer Price has been determined in accordance with the parameters prescribed under Regulations 8 (1) and 8 (2) of the SEBI (SAST) Regulations. Assuming full acceptance under this Offer, the aggregate consideration payable to the Public Shareholders in accordance with the SEBI (SAST) Regulations will be ₹2,27,50,000.00/-, that will be offered to the Public Shareholders who validly tender their Equity Shares in the Offer.
Mode of Payment	The Offer Price will be paid in cash by the Acquirers in accordance with the provisions of Regulation 9 (1) (a) of the SEBI (SAST) Regulations and in accordance with the terms and conditions mentioned in this Public Announcement and to be set out in the Offer Documents proposed to be issued in accordance with the SEBI (SAST) Regulations.
Type of Offer	This Underlying Transaction will result in the Acquirers acquiring more than 25.00% of the Voting Share Capital of the Target Company. Hence, this Offer is a triggered mandatory open offer in compliance with the provisions of Regulations 3 (1) and 4 of the SEBI (SAST) Regulation pursuant to the execution of the Share Purchase Agreements for acquisition of substantial number of equity shares, voting rights, and control over the Target Company. This Offer is not subject to any minimum level of acceptance.



3. TRANSACTION WHICH HAS TRIGGERED THE OFFER OBLIGATIONS (UNDERLYING TRANSACTION)

- 3.1. The Acquirers shall collectively acquire 2,45,500 Sale Shares representing 49.10% of the Voting Share Capital of the Target Company, upon consummation of the Share Purchase Agreements specified as under:
- 3.1.1. Share Purchase Agreement with the Selling Promoter Shareholder of the Target Company, pursuant to which the Acquirers have agreed to collectively acquire 1,45,500 Sale Shares, which constitutes 29.10% of the Voting Share Capital of the Target Company.
- 3.1.2. Share Purchase Agreement with the Selling Public Shareholder of the Target Company, pursuant to which Acquirer 1 has agreed to acquire 1,00,000 Sale Shares, which constitutes 20.00% of the Voting Share Capital of the Target Company.
- 3.2. The aforesaid Underlying Transaction will result in the Acquirers acquiring more than 25.00% of the Voting Share Capital of the Target Company. Hence, this Offer is a triggered mandatory open offer in compliance with the provisions of Regulations 3 (1) and 4 of the SEBI (SAST) Regulation pursuant to the execution of the Share Purchase Agreements for acquisition of substantial number of equity shares, voting rights, and control over the Target Company.
- 3.3. Upon acquisition of Sale Shares as contemplated in the Share Purchase Agreements, and post successful completion of the Offer, the Acquirers will acquire control over the Target Company and the Acquirers shall become the promoters of the Target Company in accordance with the provisions of the SEBI (LODR) Regulations.
- 3.4. The proposed sale and purchase of Sale Shares by the Selling Shareholders and the Acquirers, respectively as described, under the Share Purchase Agreements (as explained in above paragraphs of this Public Announcement) is referred to as the "Underlying Transaction". A tabular summary of the Underlying Transaction is set out below:

Particulars		Underlying Transactions	
Type of Transaction (direct/ indirect)		Direct Acquisition	Direct Acquisition
Mode of Transaction (Agreement/ Allotment/ Market purchase)		The Acquirers and the Selling Promoter Shareholder have entered and executed a Share Purchase Agreement as on the date of the Public Announcement, in pursuance of which the Acquirers have agreed to acquire 1,45,500 Sale Shares representing 29.10% of the Voting Share Capital of the Target Company at a negotiated price of ₹124.00/- per Sale Share, aggregating to a maximum consideration of ₹1,80,42,000.00/-, payable subject to the terms and conditions specified in the said Share Purchase Agreement with the Selling Promoter Shareholder.	The Acquirer 1 and the Selling Public Shareholder have entered and executed a Share Purchase Agreement as on the date of the Public Announcement, in pursuance of which Acquirer 1 has agreed to acquire 1,00,000 Sale Shares representing 20.00% of the Voting Share Capital of the Target Company at a negotiated price of ₹130.00/- per Sale Share, aggregating to a maximum consideration of ₹1,30,00,000.00/-, payable subject to the terms and conditions specified in the said Share Purchase Agreement with the Selling Public Shareholder.
		Consequently, the Acquirers shall acquire substantial Voting Share Capital along with complete control over the management of the Target Company after the successful completion of this Offer.	
Equity Shares/ Voting rights proposed to be acquired (in pursuance of the Share Purchase Agreements)*	Number of Equity Shares	1,45,500	1,00,000
	% vis-à-vis Voting Share Capital	29.10%	20.00%
Total Consideration for Equity Shares / Voting Rights acquired (for acquisitions made in pursuance of Share Purchase Agreement)		₹1,80,42,000.00/-	₹1,30,00,000.00/-
Mode of payment (Cash/ securities)		Cash	Cash
Regulation which has triggered		Regulations 3(1) and 4 of the SEBI (SAST) Regulations	



4. DETAILS OF THE ACQUIRERS

Details		Acquirer 1	Acquirer 2	Total
Name of the Acquirers /PAC		Mr. Abhinath Manikrao Shinde	Mr. Ketan Ishwarlal Kataria	--
Address of the Acquirers /PAC		Balam Takli, Shevgaon, Ahmadnagar – 414504, Maharashtra, India.	Office Number 803, Skyline Wealthspace, WING C2 Millar Compound, Premier Road, Vidyavihar West, DMART, Ghatkopar West, Mumbai – 400086, Maharashtra, India.	--
PAN		BQYPS1557B	ADOPK3265C	--
Name(s) of persons in control /promoters of Acquirers/ PACs—where Acquirers/ PAC are companies		Not Applicable	Not Applicable	--
Name of the Group, if any, to which the Acquirers /PAC belongs to		Not Applicable	Not Applicable	Not Applicable
Pre-Transaction shareholding as on the date of the Public Announcement (A)	Number of Equity Shares	--	--	--
	% vis-à-vis Expanded Voting Share Capital	--	--	--
Equity Shares proposed to be acquired through Share Purchase Agreement with the Selling Promoter Shareholder (B)	Number of Equity Shares	1,15,500	30,000	1,45,500
	% vis-à-vis Expanded Voting Share Capital	23.10%	6.00%	29.10%
Equity Shares proposed to be acquired through Share Purchase Agreement with the Selling Public Shareholder (C)	Number of Equity Shares	1,00,000	--	1,00,000
	% vis-à-vis Expanded Voting Share Capital	20.00%	--	20.00%
Proposed shareholding after the acquisition of Offer Shares (D) (Assuming full acceptance in this Offer)*	Number of Equity Shares	1,30,000	--	1,30,000
	% vis-à-vis Expanded Voting Share Capital	26.00%	--	26.00%
Post-Offer Shareholding assuming full acceptance of the Offer Shares in the Offer, on diluted basis on 10 th Working Day after closing of Tendering Period (A+B+C+D)	Number of Equity Shares	3,45,500	30,000	3,75,500
	% vis-à-vis Expanded Voting Share Capital	69.10%	6.00%	75.10%
Any other interest in the Target Company		As on date of this Public Announcement, except for the execution of the Share Purchase Agreements, the Acquirers do not have any other interest or any other relationship in or with the Target Company.		

Notes:

- (a) The Acquirers have not been prohibited by SEBI, from dealing in securities, in terms of directions issued by SEBI under Section 11B of the SEBI Act or any other regulations made under the SEBI Act.
- (b) No person is acting in concert with the Acquirers for the purposes of this Offer. While persons may be deemed to be acting in concert with the Acquirers in terms of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations ('Deemed PACs'), however, such Deemed PACs are not acting in concert with the Acquirers for the purposes of this Offer, within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.



- (c) In accordance with Regulation 38 of SEBI (LODR) Regulations and Rule 19A of the SCRR, the Target Company is required to maintain a minimum public shareholding of 25% on a continuous basis for listing. If, following the completion of this Offer and assuming full acceptance, the public shareholding in the Target Company falls below the required minimum as per the listing agreement with BSE Limited and Rule 19A of the SCRR, the Acquirers commit to ensuring that the Target Company will restore the minimum public shareholding in compliance with applicable laws within the prescribed timeframe.

5. DETAILS OF THE SELLING SHAREHOLDERS

Name of the Selling Promoter Shareholder	Part of Promoter group	Details of Equity Shares / voting rights held by the Selling Promoter Shareholders			
		Pre-Share Purchase Transaction		Post-Share Purchase Transaction	
		No. of Equity Shares	% of Voting Share Capital	No. of Equity Shares	% of Voting Share Capital
Mr. Ritesh Vijay Vakil*	Yes	1,45,500	29.10%	Nil	Not Applicable
Navigant IR Services Private Limited	No	1,00,000	20.00%	Nil	Not Applicable
Total		2,45,500	49.10%	Nil	Not Applicable

*Upon completion of the Offer formalities, the Selling Promoter Shareholder will cease to hold any equity shares in the Target Company. The existing Promoters will transfer control and management of the Target Company to the Acquirers and submit an application for declassification from the 'Promoter and Promoter Group' categories, in accordance with Regulation 31A of the SEBI (Listing Obligations and Disclosure Requirements) Regulations.

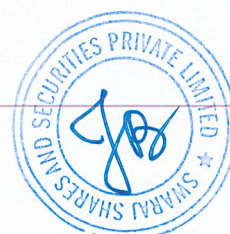
The Selling Shareholders have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act or under any other regulation made under the SEBI Act.

6. TARGET COMPANY

Name	Pet Plastics Limited
Registered Office	3 rd Floor, Panchratna Building, Opera House, Mumbai – 400004, Maharashtra, India
Contact Number	+91-22-66344067/+91-22-23672418
Fax Number	+91-22-23615564
Email Address	ppl@petplasticslimited.com/ petplasticslimited@gmail.com
Website	www.petplasticslimited.com
PAN	AAACP3011D
CIN	L25200MH1985PLC037217
ISIN	INE704F01018
Stock Exchange where listed	BSE Limited
BSE Scrip Code	524046
BSE Scrip ID	PETPLST

7. OTHER DETAILS

- 7.1. This Public Announcement is made in compliance with Regulation 13 (1) of the SEBI (SAST) Regulations.
- 7.2. The Acquirers have confirmed that the consummation of the Underlying Transaction is in compliance with the Articles of Association of the Target Company, as available on the website of the Ministry of Corporate Affairs as of date.
- 7.3. The Acquirers do not have an intention to delist the Target Company pursuant to this Offer.
- 7.4. The Detailed Public Statement to be issued pursuant to this Public Announcement in accordance with Regulations 13(4), 14 (3), and 15 (2) and other applicable regulations of the SEBI (SAST) Regulations shall be published in newspapers, within 5 Working Days of this Public Announcement, i.e., on or before Thursday, October 10, 2024. The Detailed Public Statement shall, inter alia, contain details of the Offer including the detailed information of the Offer Price, the Acquirers, the Target Company, the Selling Promoter Shareholders, background to the Offer, relevant conditions under the Share Purchase Agreement, statutory approvals required for this Offer, details of financial arrangements, and such other terms and conditions as applicable to this Offer. The Detailed Public Statement will be published, as required by Regulation 14(3) of the SEBI (SAST) Regulations, in all editions of any one English national daily newspaper with wide circulation, any one Hindi national daily newspaper with wide circulation, any one regional language daily newspaper with wide circulation at the place where the registered office of the Target Company



is situated, and any one regional language daily newspaper at the place of the stock exchange where the maximum volume of trading in the Equity Shares was recorded during the 60 trading days preceding the date of this Public Announcement i.e., Mumbai.

- 7.5. The completion of this Offer and the underlying transaction as envisaged under the Share Purchase Agreements is subject to the satisfaction of certain conditions precedent as set out in the Share Purchase Agreement. Further, in compliance with the SEBI (SAST) Regulations, the underlying transactions under the Share Purchase Agreement referred to hereinabove may be completed prior to completion of the Offer. Further, this Offer is subject to the terms and conditions mentioned in this Public Announcement, and the Offer Documents that are proposed to be issued in accordance with the SEBI (SAST) Regulations.
- 7.6. The Acquirers have given an undertaking that they have adequate financial resources to meet their obligations under the SEBI (SAST) Regulations for the purpose of this Offer.
- 7.7. The Offer is not conditional upon any minimum level of acceptance in accordance with Regulation 19(1) of the SEBI (SAST) Regulations.
- 7.8. The Offer is not a competing offer in accordance with Regulation 20 of the SEBI (SAST) Regulations.
- 7.9. All the information pertaining to the Target Company in this Public Announcement has been obtained from publicly available sources or provided by the Target Company. All the information pertaining to the Selling Promoter Shareholders contained in this Public Announcement has been obtained from him and the accuracy thereof related to all has not been independently verified by the Manager. The accuracy of such information has not been independently verified by the Manager to the Open Offer.
- 7.10. In this Public Announcement, all references to ₹ are references to the Indian Rupees.
- 7.11. In this Public Announcement, any discrepancy in any amounts as a result of multiplication or totaling is due to rounding off.
- 7.12. The Acquirers accept full responsibility for the information contained in this Public Announcement (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company and/or the Selling Promoter Shareholders) and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Offer. The Acquirers will be responsible for ensuring compliance with the SEBI (SAST) Regulations.
- 7.13. The Acquirers accept full responsibility for the information contained in this Public Announcement.
- 7.14. The person signing this Public Announcement on behalf of the Acquirers have been duly and legally authorized to sign the Offer Documents.

**Issued by the Manager to the Offer
On Behalf of the Acquirers**



Swaraj Shares and Securities Private Limited

Principal Place of Business: Unit No 304, A Wing, 215 Atrium, Near Courtyard Marriot, Andheri East, Mumbai - 400093, Maharashtra, India

Contact Person: Mr. Tanmoy Banerjee/ Ms. Pankita Patel

Contact Number: +91-22-69649999

Email Address: takeover@swarajshares.com

Investor grievance Email Address: investor.relations@swarajshares.com

Corporate Identification Number: U51101WB2000PTC092621

SEBI Registration Number: INM000012980

Validity: Permanent

Place: Mumbai

Date: Thursday, October 03, 2024

On behalf of the Acquirers
sd/-
Mr. Abhinath Manikrao Shinde
(Acquirer 1)

